


**OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
DISTRICT COURT COMPLEX : SAKET, NEW DELHI**

NOTICE

In pursuance of letter no. 1041/Genl./OC/DHC dated 26.04.2019 of the O/o the Registrar General, Hon'ble High Court of Delhi, New Delhi, applications are invited on the prescribed proforma as per Annexure – I, from the advocates mainly practicing at Saket Court Complex, New Delhi who fulfill the eligibility criteria as per Annexure – II, for filling up 05 (five) positions of Oath Commissioners at Saket Court Complex, New Delhi.

Applications duly filled should be submitted in the General Admn. Branch, South District, Saket Court Complex, New Delhi on all working days between 10.00 A.M. to 05.00 P.M. latest by **03.07.2019** through Receipt and Issue Branch (South District).



(Jyoti Kler)
Officer In-Charge
Genl. Admn. Branch
For District & Sessions Judge (South)

No. 11423.11440 / / F.15/Genl. Admn./SD/2019

New Delhi, dated 12.05.19

Copy forwarded for information and necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi.
2. The District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Secretaries of all Bar Associations at Saket, Tis Hazari, Karkardooma, Rohini, Dwarka and Patiala House Court Complexes with request to affix on notice boards.
4. Nodal Officer, Website Saket Court Complex, New Delhi with request to upload the same on the website of Delhi District Courts and Saket Court Complex.
5. The Public Relation Officer, Saket Court Complex, New Delhi.
6. PS to Ld. District & Sessions Judge, South District, Saket Court Complex, New Delhi.
7. Care Taking Branches of all District Court Complexes, at Delhi with request to affix on notice boards.


(Jyoti Kler)
Officer In-Charge
Genl. Admn. Branch
For District & Sessions Judge (South)

**Application for the appointment of Oath Commissioners
at Saket Court Complex, New Delhi.**

1.	Name	
2.	Father's/Husband's Name	
3.	Date of Birth	
4.	Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (Attach Enrollment Certificate)	
5.	Name of Bar Association with which registered with Membership No.	
6.	Average Annual Income (Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs. _____/- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/widow/single).	
7.	Residential Address with Telephone No.	
8.	Official Address with Telephone No.	
9.	Court where mainly practicing	
10.	Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi ? If yes, give particulars.	
11.	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi ? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Whether advocates are Senior Citizens, lady advocates who are divorcee/widow/single and persons with disability; Please specify. (Senior citizens, lady advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof.)	
14.	Any special reason, the applicant wants to adduce in support of his/her application.	

15. E-mail ID

Signature of applicant

**Eligibility Criteria for the appointment of Oath Commissioners
at Saket Court Complex, New Delhi.**

1. The applicant should have 3 years practice as an Advocate on the last date of submission of application form.
2. The applicant should be mainly practicing at Saket Court Complex, New Delhi.
3. The applicant should have a gap of 03 (three) years from the conclusion of his/her earlier term of Oath Commissioner.
4. The average annual income of the applicant should not be less than Rs. 24000/- (Rupee Twenty Four Thousand) per annum during the preceding two (02) years.

In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.

Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.

5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee or widow and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.

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